

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1188/2016

IN THE MATTER OF:

PR Commissioner of Income TaxPetitioner

v.

Registrar of CompaniesRespondent

SECTION : UNDER SECTION 560(6)

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Raghvendra K. Singh, Advocate

For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned standing counsel for the Income Tax Department states that in the facts and circumstances of this case substituted service as contemplated by Rule 35 of the NCLT Rules, 2016 be permitted to be effected on the respondents by publication in two newspapers one in English Daily and the other in Hindi Daily in the area where the respondents/addresses reside.

Let the needful be done within four weeks.

Process dasti also is permitted.

List for further consideration on 30.10.2017.

— Sd —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

— Sd —
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017

VINEET